

Librarians in Delhi Schools

1509. **Shri Shiv Charan Gupta:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that different pay scales exist for librarians in Government and Government-aided schools in Delhi;

(b) if so, whether Government have taken any steps to bring about uniformity in their scales of pay; and

(c) if not, the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) The matter is under consideration.

(c) Does not arise.

School Education in Delhi

1510. **Shri M. Rampure:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the All India Federation of Secondary Teachers has urged upon Government to set up a statutory board to look after the school education in Delhi; and

(b) if so, Government's reaction thereto?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) Government do not contemplate setting up such a board at present.

12.00 hrs.

RE: CALLING ATTENTION
NOTICES
(Query)

Mr. Speaker: Papers to be laid on the Table.

Shrimati Renu Chakravartty rose—

Shri Hem Barua (Gauhati): May I seek a guidance from you, Sir?

Mr. Speaker: There were some Calling Attention notices yesterday about the continuance of the President's rule in Kerala. The Home Minister had said that he wanted time and that he would answer it on Friday. But now he is prepared with that. He will answer it today at 5.30 P.M. **Shri Alagesan**

Shrimati Renu Chakravartty rose—

Shri Hem Barua: May I seek your guidance?

Shrimati Renu Chakravartty (Barrackpore): Sir, I had requested you to request the Prime Minister to clarify some confusion that has arisen in reply to the questions about the U.S. Aircraft Carrier in the Indian ocean both in the other House and here. You told me that as you were enquiring about it, you will let me know it later. I did not raise the matter yesterday. Now I request you to request the Prime Minister to make a clarification since it has created a lot of confusion and has drawn the attention of the world.

Shri Nath Paj (Rajapur): Mr. Speaker, Sir, I think you will agree with me that the matter which I tried to raise with your permission was very important, that is, about the arrest of the Indian police officer across the border where he was legitimately discharging his duties. Maybe, there was some misunderstanding—I do not want to pursue it in case it is not allowed by you—but you will agree that these matters are important and this was not a police matter because the international border was involved. . . .

Mr. Speaker: **Shri Hem Barua.**

Shri Hem Barua: Sir, yesterday, I wrote a letter to you in all humility and today I gave a Calling Atten-

[Shri Hem Barua]

tion notice on a very important matter that is, about the Chinese Embassy in New Delhi challenging the statement made by our hon. Home Minister on the floor of this House on 12th March, about the link that the Left Communists are said to have maintained with Peking. And, Sir, they have described the statement of the Home Minister in a very bad language, scandalous, malicious and all sorts of things. Here is a foreign Embassy in New Delhi that has gone out of the way to challenge even the proceedings of Parliament. They are challenging the host Government. . .

Mr. Speaker: Shri Madhu Limaye. I have followed him.

Shri Hem Barua: Yesterday, I wrote a letter to you and you rejected it. Today, I submitted a Calling Attention notice and you rejected it. What is the way out so that the Minister should make a statement to clarify the position?

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, जैसे अभी हवाई संरक्षण के मामले में रेणु जी ने कहा और श्री नाथपाई ने नेपाल की भूमि पर हमारे लोगों की गिरफ्तारी के बारे में कहा, जिन के ध्यानाकर्षण प्रस्ताव आप ने मंजूर नहीं किए हैं, वैसे ही मैं ने भी इस बारे में एक ध्यानाकर्षण प्रस्ताव दिया था कि गृह-मंत्रालय द्वारा केरल के चुनाव का विश्लेषण अखबारों में छपा है, तो क्या गृह-मंत्रालय का इस्तेमाल किसी दल के हक में कोई निष्कर्ष निकालने के लिए तथा किसी दूसरे दल के विपक्ष निष्कर्ष निकालने के लिए किया जाएगा ?

श्री आंकार लाल बेरवा (कोटा) : मैं ने भी एक काल एटेंशन मोशन दिया था करों की हत्या के सिलसिले में जो लोग गिरफ्तार किए गए हैं उन के बारे में। उस का भी कोई जवाब नहीं मिला है। उस पर अगर चर्चा हो जाती तो अच्छा था।

अध्यक्ष महोदय : मेरे पास और भी नोटिस हैं, लेकिन बाकी सदस्यों ने कुछ नहीं कहा। मैं इन्तिजार कर रहा हूँ कि वे भी कह लें।

श्री मुषिया (तिरुनेलवेली) : अध्यक्ष महोदय, मैं ने भी एक ध्यानाकर्षण प्रस्ताव का नोटिस दिया है, वह भी मंजूर नहीं हुआ है।

अध्यक्ष महोदय : आप का भी आ गया है, श्री यशपाल सिंह।

श्री यशपाल सिंह (कैराना) : जवाब ही नहीं मिल रहा है तो मैं सवाल कैसे पूछूँ ?

अध्यक्ष महोदय : जवाब तो मुझे देना है।

Dr. L. M. Singhvi (Jodhpur): We would like to know why you have deemed it proper to make a departure from the usual practice which you have always asked us to follow, namely, that we should talk about these matters to you in your Chamber.

Mr. Speaker: That is exactly what I am going to put before the House. When I request hon. Members not to resort to this method and raise these things in this manner, they insist on that, and some of them are so important that I find myself too weak to resist their pressure...

Shri Daji (Indore): How do they become important? We shall also become important?

Mr. Speaker: The hon. Member is already important. I do not deny that. Now, I put it to the House whether this procedure is to be adopted. I am getting about 25 to 30 notices every day. . .

Shri A. P. Jain (Tumkur): No.

Some hon. Members: No.

Mr. Speaker: I put it to the Opposition now and not to anybody else. I receive about 25 to 30 such notices every day. Shall I have to discuss each one of them here and answer the point? Would it be possible for us to work it in that manner? I now put it to the hon. Members here that they should just guide me in this respect.

Shri Hem Barua: We can seek your guidance.

Mr. Speaker: That is exactly the guidance about which I am speaking. Should I permit every hon. Member to stand up and say that he had given a call-attention-notice or some other notice, and I should just tell him what has happened to his call-attention-notice or to his short notice question or to his privilege motion and so on? Is it possible to do so? I would just ask hon. Members to consider calmly and patiently whether this can be done here on the floor of the House. If this cannot be done can I make any discrimination between one Member and another?

So, I would appeal to hon. Members that they might follow the procedure which I have already mentioned, namely that if they have any real grievance, they may kindly write to me.

It has been said that there is a great deal of confusion about the statement made by the Prime Minister. But when the Prime Minister has made a definite statement that the late Prime Minister Jawaharlal Nehru never asked for any ship or any aid like that and no ship or aircraft carrier was there, can I ask him to make a further statement on that, especially when the notice has been sent to him and he says that what he has said is definite, final and the correct one? What should I do in that case?

Shrimati Renu Chakravartty: It is not that he has not made a statement. But after that Shri Dayabhai Patel had made a very specific answer saying that he would produce all those letters etc. from U.S. embassy. At that time, the Prime Minister floundered and he did not say anything. Therefore, we would like him to clarify the point. Lok Sabha is the place where he should clarify these things.

Mr. Speaker: If Shri Dayabhai Patel says something, how can I ask the Prime Minister just to contradict it? Shri Dayabhai Patel might say anything. . .

Shrimati Renu Chakravartty: I do not see what objection there could be to clarifying the point. What is the fear about it?

श्री मधु लिमये : आप पूछिये तो उन से . . .

अध्यक्ष महोदय : आप मुझे भी कहते देंगे ?

Simply because Shri Dayabhai Patel has said it, therefore, should I compel the Prime Minister? It should be for the Prime Minister to clarify it, if he feels inclined that he should make that clarification.

Shrimati Renu Chakravartty: He should clarify it now at least. And we would request you to ask him to clarify it.

Mr. Speaker: It is not for me to compel him to answer the notices in that respect.

Shrimati Renu Chakravartty: I am pressing you to ask him to clarify it, because it is only through you that we can press the Prime Minister. That is how we feel.

Mr. Speaker: There is no question of pressing anyone. . .

Shrimati Renuka Ray (Malda): It has been contradicted by the Americans already.

12.10 hrs.

Shrimati Renu Chakravartty: That should make it easier for the Prime Minister to clarify the position.

Mr. Speaker: I know that it has been contradicted by them.

श्री मधु लिमये : उन के बयान करने से कोई नुकसान नहीं होगा ।

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): I do not understand why further questions should be raised on this matter when I have categorically denied it and said that the late Prime Minister never asked for an aircraft-carrier to come into our seas or territorial waters, and also that it never came there. It was said that it came somewhere round about or near Calcutta. . .

Shri Hari Vishnu Kamath (Hoshangabad): Outside the territorial waters.

श्री मधु लिमये : घोष ने कहा था हवाई संरक्षण के बारे में

Shri Lal Bahadur Shastri: No, what was said was that it was inside our territorial waters, and in fact, even the words were used 'somewhere near Calcutta'. I have said that these things are absolutely wrong, and they have even been denied by the Americans also.

श्री मधु लिमये : कार्यवाई देखेंगे तो पता चलेगा कि घोष ने हवाई संरक्षण के लिए

Mr. Speaker: Now, Papers to be Laid on the Table.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS, AUDITED ACCOUNTS, REVIEWS ETC. OF HINDUSTAN ORGANIC CHEMICALS, HINDUSTAN ANTIBIOTICS AND HINDUSTAN INSECTICIDES

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:

(i) (a) Annual Report of the Hindustan Organic Chemicals Limited, Bombay, for the year 1963-64, along with the Audited Accounts and the comments, of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4040/65].

(ii) (a) Annual Report of the Hindustan Antibiotics Limited Pimpri, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4041/65].

(iii) (a) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon,